

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD.

OA/TA/MA/RA/C.A. No.

CA/31/1992

APPLICANT (S)

COUNSEL

VERSUS

RESPONDENT (S)

COUNSEL

Date	Officer Report	Orders
	Contempt	Adv copy served on other side
	10/9	notice served on APPLI. (P.M.P.)
		Pl. aware with 10 P.M.B. 26/8
	7-9-92	notice served on APPLI. (P.M.P.)
	Pl. info	date 10 P.M.B. 26/8

C.A. 31/92  
in  
O.A. 718/88

at:

Office Report.

O R D E R

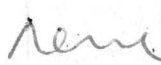
(21)


20.8.92

None for the  
Present: / Applicant. ~~XXXXXXXXXX~~

Mr. N.S. Shevde, Adv/Res.

Mr. Shevde enters appearance to the respondents states that the applicant had requested him to seek a short adjournment. Call on 2nd. September, 1992.


  
(R.C. Bhatt)  
Member (J)

  
(N.V. Krishnan)  
Vice Chairman

vtc.

*does not seem to be  
interested*

The applicant is not present. He also to pursue this contempt application. In the interest of justice List again on 17-9-92.


  
(R.C. Bhatt)  
Member (J)

(N.V. Krishnan)  
Vice-Chair

\*AS.

Party in person. Shri Shevde for the response.

Orders are passed separately. 

  
(R.C. Bhatt)  
Member (J)

(N.V. Krishnan)  
Vice Chairman.

\*AS.

2-9-1992

13

17-9-92

C.A. 31/92  
in  
O.A. 718/88

Office Report.

O R D E R

~~None for the~~  
Present: /Applicant. ~~XXXXXXXXXX~~

Mr. N.S. Shevde, Adv/Res.

Mr. Shevde enters appearance to the respondents states that the applicant had requested him to seek a short adjournment. Call on 2nd September, 1992.

(R.C. Bhatt)  
Member (J)

(N.V. Krishnan)  
Vice Chairman

vtc.

The applicant is not present. He also to persue this contempt application, in the interest of justice List agains on 17-9-92.

(R.C. Bhatt)  
Member (J)

(N.V. Krishnan)  
Vice-Chairman

\*AS.

Party in person. Shri Shevde for the respondent

Orders are passed separately.

(R.C. Bhatt)  
Member (J)

(N.V. Krishnan)  
Vice Chairman.

\*AS.

2-9-1992

13

27-9-92

Anantrai M. Dave

S/o Mohanlal V. Dave  
Retd. Office Supdt. (RE) Baroda  
II-34, Manibhai Park,  
Sayajipura,  
Ajwa Road, Baroda - 19.

Party in Person.

Versus

1. Union of India  
acting through  
General Manager,  
Western Railway,  
Chruch gate Bombay 20
2. Chief Project Manager  
Railway Electrification  
Pratapnagar, Baroda -4.

Respondents.

Advocate

Shri N. S. Shevde.

ORAL JUDGEMENT

C.A. 31 of 1992

IN

O.A. 718 of 1988

Date : 17-9-92.

Per Hon'ble Shri N.V. Krishnan

Vice Chairman.

Party in Person on the applicant side.

Shri N.S. Shevde for the respondents.

u

The applicant submits that in pursuance of the original order he has now recieved the reply dated 5/8/92. He states that he is not satisfied with it. It would be appropriate in that case to agitate the matter by filling a fresh application. In these circumstances we close this Contempt application, with the observation that this will not stand in the way of the applicant in seeking such remedy against the order dated 5-8-92 as may be advised.



(R.C. Bhatt)

Member (J)



(N.V. Krishnan)

Vice Chairman

\*AS.